

**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P. No. 265/2016
OA No.315/2014**

New Delhi this the 26th day of August, 2016

Hon'ble Mr. Justice M. S. Sullar, Member (J)

Hon'ble Mr. V. N. Gaur, Member (A)

Prem Matiyani
Flat No.101, Arihant Altura
Abhay Khand-II,
Indirapuram, Gaziabad (UP)-201 014 ...Petitioner

(By Advocate : Shri Padma Kr. S. and Shri K. K. Mishra)

Versus

Shri Ajay Mittal
Secretary
Ministry of Information & Broadcasting
Shastri Bhawan,
New Delhi – 110 001. ...Respondent

(By Advocate: Shri R. K. Sharma)

ORDER (O R A L)

Justice M. S. Sullar, Member (J) :

As is evident from the record that the Original Application (O.A) bearing No. 315/2014, filed by the petitioner, Sh. Prem Matiyani, was accepted and impugned charge sheet (therein) bearing Memo dated 21-22.06.2010, was set aside vide order dated 01.12.2015 by this Tribunal.

2. According to the petitioner, the respondent has not complied with the direction contained in the indicated order and he has filed the instant Contempt Petition (C.P).

3. In the wake of notice, learned counsel for respondent appeared and has placed on record copy of the order dated 22.08.2016, by virtue

of which, all the retiral benefits have already been released in favour of the petitioner, arising out of the order of this Tribunal.

4. Therefore, since the respondent has already substantially, complied with the indicated direction, so no ground for initiating the C.P. against the respondents is made out.

5. Therefore, the C.P is accordingly closed. The rule of Contempt is discharged. No costs.

6. Needless to mention, in case the petitioner is still aggrieved with the order of the respondent dated 22.08.2016 (Annexure CP-3), he would be at liberty to file a fresh O.A for redressal of his grievances in accordance with law.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)
26.08.2016

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